

Central Electricity Regulatory Commission
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36 Janpath, New Delhi – 110001
(Tele No. 23353503 Fax No. 23753923)

No. 2/7/2008-Policy-CERC

7th October 2009

PUBLIC NOTICE

Sub: Proposal for revision of UI charges and additional UI charges with a view to ensuring grid discipline

Explanation under Regulation 5 of the Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 (hereinafter “the UI Charges regulations”) notified on 30.3.2009, provides as follows

***Note:** The Unscheduled Interchange charges including UI Cap rate shall be reviewed by the Commission on six-monthly basis or earlier, and revised, if necessary, through separate orders from time to time.”*

2. Further the Note to regulation 7 (3) of the UI Charges regulations provides that:-

“The Additional Unscheduled Interchange Charge shall be reviewed by the Commission on six-monthly basis or earlier, and revised, if necessary through separate orders.”

3. On examination of the prevailing fuel prices, frequency profile and the pattern of over-drawal from the grid by several State utilities, the Commission has formed a prima facie opinion that there is an urgent need for revision of the UI charges, UI Cap rate and the additional UI charges so as to discourage over-drawal from the grid especially at low frequencies. For this purpose, a draft order containing the proposal of the Commission is annexed. The stakeholders may submit their views/suggestions within

15 days from the date of this notice. Comments and suggestions received after the above date will not be taken into consideration.

4. The Commission would take a final view in the matter after considering the suggestions/views of the stakeholders.

Sd/=
(ALOK KUMAR)
Secretary